

F. No. 28(130)/2006/CESTAT/ Admn./2023  
Customs Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi – 110066.

Dated : 15.07.2026

**ORDER**

In supersession of earlier order no 28(130)/2006/CESTAT/ Admn./2023. dated 28/08/2020 The financial powers of the Head of Department is hereby delegated in terms of Rule 13(3) of Delegation of Financial Rules, 1979, subject to overall control of the Hon'ble President, CESTAT, New Delhi for financial sanction upto Rs. 2 lac exercisable under the General Financial Rules, 2005, Fundamental Rules and Supplementary Rules, CCS (Conduct) Rules, CCS (Medical Attendance) Rules and CCS (LTC) Rules on Shri Mukesh Gupta, Deputy registrar, CESTAT, New Delhi.

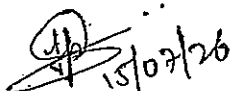
In addition, he is to exercise powers for financial sanction of Rent, Electricity Bills/Water Bills and other payments of statutory bodies, if any, subject to overall control of the Hon'ble President, CESTAT, New Delhi.

The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13.

The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him/ her, so authorized.

While exercising the powers under GFR, the same may be, in accordance with the rules.

This issues with the approval of the Hon'ble Officiating President, CESTAT.

  
(Harshita Pandey)  
Deputy Registrar (Admin)

Copy to :

1. SPS to Hon'ble Officiating President, CESTAT, New Delhi.
2. SPS to all Hon'ble Members of CESTAT, New Delhi.
3. PA to Registrar, CESTAT, New Delhi.
4. Shri Mukesh Gupta, Deputy Registrar, CESTAT, New Delhi.
5. Pay & Accounts Officer, Ministry of Finance, Deptt. of Revenue, New Delhi.
6. Accounts officer, CESTAT, New Delhi.
7. Office copy/ Guard file/ CESTAT Website.